

12.00 hrs.

CONVICTION AND RELEASE OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram dated 30th July 1980 from the District Magistrate, Moradabad:

"Shri Ghulam Mohd. Khan, M.P., who was arrested on 25-7-1980 u/s 188 IPC has been convicted u/s 188 IPC for five days S.I. by 4th Additional Munsif Magistrate, Moradabad, on 29-7-1980. He has been released from jail on 29-7-1980 afternoon."

अध्यक्ष महोदय: श्री बागड़ी ।

श्री मनोराम बागड़ी (हिसार): अध्यक्ष महोदय, मैंने एक काम रोज़े पराजव अभी दिया है जो कि आज के टाइमस आफ इंडिया में छपी खबर कि 3 लड़कियाँ, किशोरी, रुरोजिनी नगर से सोमवार से ग़म है, के बारे में है ।

अध्यक्ष महोदय: मनोराम जी, ऐसा है मैंने आपका एडजर्नमेंट मोशन तो एक्सेप्ट नहीं किया है, लेकिन नियम 377 में उसे तब शामिल करूंगा जब मुझे पता लग जाये कि फ़ैक्ट्स क्या हैं। यह बड़ी सीरियस बात है, इसी लिये मैं फ़ैक्ट्स का पता कर रहा हूँ ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): In Malappuram in Kerala at about 12 O'Clock some Muslim League youth demonstration clashed with the police, resulting in the death of three people. A Calling Attention has been given on this. We would like to have a statement on this.

MR. SPEAKER: I will look into it.

12.01 hrs.

PAPERS LAID ON THE TABLE

INDIAN MEDICINE CENTRAL COUNCIL (ELECTION) AMENDMENT RULES, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table a copy of the Indian Medicine Central Council (Election) Amendment Rules, 1980 (Hindi and English version) published in Notification No. S.O. 495(E) in Gazette of India dated the 4th July, 1980, under sub-section (2) of section 35 of the Indian Medicine Central Council Act, 1970. [Placed in Library. See No. LT-1183/80.]

ANNUAL REPORT OF WORKING OF SECTION 15-A OF PROTECTION OF CIVIL RIGHTS ACT, 1955 FOR PERIOD ENDED 31.12.78.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH). On behalf of Shri Yogendra Makwana, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of section 15-A of the Protection of Civil Rights Act, 1955, for the year ending 31st December, 1978, under sub-section (4) of section 15-A of the said Act. [Placed in Library. See No. LT-1184/80.]

NOTIFICATIONS re AGREEMENT WITH CZECHOSLOVAKIA ON COOPERATION IN SHIPPING, EXEMPTION OF PARTS OF PHOTOGRAPHIC CAMERAS FROM CUSTOM DUTY, EXEMPTION OF TAX OF LABELS FROM DUTIES OF CUSTOMS IN PART OR WHOLE.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

- (1) A copy of Notification No. G.S.R. 286(E) (Hindi and English versions) published in Gazette of India dated the